# REPORT OF THF. TECHNICAL ENQUIRY COMMITTEE ON THE COI.L.M'SE OF THE ROOF OVER THF, STEEL MEETING SHOP OF ROURKELA STEEL PLANT

THE MINISTER OF STATE IN THE MINISTRY OF STFEI. AND MINES/

SHAH NAWAZ KHAN): Sir, I beg to lay on the Table a copy (in English and Hindi) of the main Report of the Technical Enquiry Committee on tlie collapse of the roof over the Steel Melting Shop of the Rourkela Steel Plani. [Placed in Library. See No. LT—1171/71.]

# THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (CLASSIFICATION OF COODS) RULES, 1971

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/

BEDA-BRATA BARUA): Sir, I beg to lay on the Table, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. a copy of the Hindi version of the Department of Company Affairs Notification (i. S. R. No. 103:3, dated ihe tSthJune, 1971, publishing ihe Monopolies and Restrictive Trade Practices (Classification of Goods) Rules. 1971. [Placed in Library. &I»NT>.UT—1134/71.]

# THE AIR CORPORATIONS (AMENDMENT) RULES, 1971

IHE MINISTER OF STATE IX Till: MINISTRY OF TOURISM AND CIVIL A\ TATION; quize sit entre father tisted to the control of the co

MAHISHI): Sir. I bee to lay on the Table under sub-section (3) of section II of ihe Air Corporations An, 1953, a copy of the Ministry of Tourism and Civil Avralion Notification S. O. No. 2659, dated the 12lh July, 1971 (in English and Hindi), publishing the Air Corporations (Amendment) Rules, 1971. [Placed in Library. *SH* No. LT—41-32/71.]

#### (i) APPROPRIATION ACCOUNTS (CIVIL), 1968-69

#### (iii Audit Report Civil 1. 1970 for 1968-09

THF. DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/

BRATA BARUA): Sir, on behalf of Shrimati Sushila Rohatgi I beg to lay on the Table—

- (a) A copy earh of the following papers (in Hindi)
  - (i) Appropriation Accounts (Civil), 1968-69.
  - (ii) Audit Report (Civil), 1970 (relating to the year 1968-69.

[Placed in Library. For (i) and (ii). S«No. LT—1173/71]

# NOTIFICATIONS UNDER THE GUIARAT SALES TAX ACT. 1969

SHRI BEDABRATA BARUA: Sir, I aho beg to lay on the Fable a copy each of the following Notifications (in English and Hindi) of the Government of Gujarat, under subsection (3) of seit ion 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971. issued by the President in relation to the State of Gujarat:

- (i) Notificaiion No. (GHN-27) GST—1071/(S. 49) (16)—TH., dated the 16th April, 1971.
- (ii) Notification No. (GHN-42) GST-1071/(S. 49) (17)-TH.. dated the ltiihjunr, 1971.
- (iii) Notification No. (GHN-52) GST-1071/(S, 49) (18)-TH., dated the 17th July, 1971.
- (iv) Notification No. (GHN-69) GST-1071/(S. 49) (19)-TH., dated the 20th September, 1971. [Placed in Library—For (i) to (iv) *Set* No. LT—1126/71.]

# THE BOMBAV SALES OF MOTOR SPIRIT TAXATION (GUJARAT AMENDMENT) RULES. 1921

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy of the Gujarat Government Notification No. (BHN-32) MSA-1571-(18)-TH. dated the 27 April, 1971 (in English and Hindi, publishing the Bombay Sales d Motor Spirit Taxation (Gujarat Amendment) Rules, 1971, underjsub-section (4) of section 3G of the B nnbay Sales of Motor

Papers laid

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1128/71.]

# NOTIFICATIONS UNDER THE MYSORE SALES **TAX ACT, 1957**

SHRI BEDABRATA BARUA: Sir, I also beg to lay on Table a copy of the following Notifications (in English and Hindi) of the Government of Mysore, under section 39 of the Mysore Sales Tax Act, 1957, read with clause (c) ^iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore:

- (i) Notification G. S. R. No. 195. dated the 27th May 1971, publishing the Mysore Sales Tax (Third Amendment) Rules, 1971.
- (ii) Notification S. O. No. 1031, dated the 31st May, 1971.
- (iii) Notification G. S. R. No. 215, dated the 2nd July, 1971, publishing the the Mysore Sales Tax (Fourth Amendment Rules, 1971.
- (iv) Notification S. O. No. 1479, dated the 12th August, 1971.

[Placed in Library, For (i) to (iv) Sse No. LT—1131/71.]

# THE GUJARAT SALES TAX (SECOND **AMENDMENT) RULES, 1971**

SHRI BEDABRATA BARUA: Sir, I also beg to lay on tlie Table a copy of the Gujarat Government Notification No. GHN-53/G. S. R. 1071 ^4)-TH, dated the 17th July, 1971 (in .English and Hindi), publishing the Gujarat Sales Tax (Second Amendment) Rules, 1971, under sub-section (5) of Section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library &eNo. LT—1127/71]

#### NOTIFICATION UNDER THE CUSTOMS ACT, 1962

on ihe Table

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of ihe Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:

- (i) Notification G. S. R. No. 1171, dated the 12th August, 1971, together with an Explanatory Memorandum thereon.
- (ii) Notifications G.S.R. Nos. 1244 and 1245, dated the 28th August 1971, together with an Explanatory Memorandum thereon. [Placed in Library. For (i) and \\\) See No. LT—1123/71]
- (iii) Notification G. S. R. No. 1257, dated the 4th September, 1971. [Placed in Library. See. No. LT—1124/71.]

#### THE CENTRAL BOARD OF DIRECT TAXES NOTI-FICATIONS

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy each of the Central Boord of Direct Taxes Notifications S. O. No. 3153 (in English) and No. 3154 (in Hindi), dated the 20th August, 1971, publishing the corrigendum to the English and Hindi versions respectively of Notification S.O. No. 3398, dated the 14th October, 1970. [Placed in Library See No. LT—1119/71.]

### THE POST OFFICE SAVINGS BANK (SECOND **AMENDMENT) RULES, 1971**

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy of the Ministry ot Finance (Department of Economic Affairs) Notification G. S. R. No. 1260, dated the 21st August, 1971 (in English and Hindi), publishing the Post Office Savings Bank (Second Amendment) Rules, 1971, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873. [Placed in Library. See No. LT— 1212/71.]

#### NOTIFICATIONS UNDER THE CUSTOMS ACT. 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under Section J 59 of